

S U P R E M E C O U R T O F I N D I A  
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (Civil) No.4881/2000

(From the judgement and order dated 29/10/1999 in WP 4485/99  
of The HIGH COURT OF ALLAHABAD, BENCH AT LUCKNOW)

SHASHI MISHRA

Petitioner (s)

VERSUS

STATE OF U.P. & ORS.

Respondent (s)

(With prayer for interim relief)

Date : 05/01/2000 This Petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE S.P. BHARUCHA  
HON'BLE MR. JUSTICE Y.K. SABHARWAL

For Petitioner (s) Mr. Manoj Swarup,Adv.  
Ms. Lalita Kohli,Adv.  
Ms. Moulina Swarup,Adv.  
M/s Manoj Swarup & Co.,Adv.

For Respondent (s) Mr. R.C. Verma,Adv.  
Mr. Vivek Vishnoi,Adv.

UPON hearing counsel the Court made the following  
O R D E R

.....L.....I..T.....T.....T.....T.....T.....T.....T.....T.....J

Leave granted.

(T.I. Rajput)  
Court Master

(S. Sen Gupta)  
Court Master